[Published in the Haryana Government Gazette, Legislative Supplement, dated the 25th September, 1979]

PART II

HARYANA GOVERNMENT FISHERIES DEPARTMENT

Notification .

The 21st September, 1979

No. G.S.R. 101/Coast./Art. 309/79.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Haryana hereby makes the following rules, regulating the recruitment, and conditions of service of persons appointed to the Haryana Fisheries Department (State Service Group C), namely:—

PART I-GENERAL

1. These rules may be called the Haryana Fisheries Department State Service Group C) Rules, 1979.

Short title.

2. In these rules, unless the context otherwise requires,-

Definitions.

- (a) "Board" means the Subordinate Services Selection Board;
- (b) "direct recruitment" means an appointment made otherwise than by promotion from within the Service or by transfer of an official already in the service of the Government of India or any State Government;
- (c) "Director" means the Director of Fisheries, Haryana;
- (d) "Government" means the Haryana Government in the Administrative Department;
- (e) "recognised university" means,-

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- (i) any university incorporated by law in India, or
- (ii) in the case of a degree, diploma certificate obtained as a result of an examination held before the 15th August, 1947, the Punjab, Sind or Dacca University,
- (iii) any other university which is declared by Government to be a recognised university for the purpose of these
- (f) "Service" means Haryana Fisheries Department (State Service Group C)

PART II-RECRUITMENT TO SERVICE

The Service shall comprise of the posts shown in Appendix 'A' to these rules :

Provided that nothing in these rules shall affect the inherent right of Government to make additions to or reduction in the number of such posts or to create new posts with different designation and scale of pay, either permanently or temporarily.

Number and Character of posts. Nationality domicile and character of candidates appointed to the Service, is 4. (i) No person shall be appointed to the Service, unless he

- (a) a citizen of India, or
- (b) a subject Nepal, or
- (c) a subject of Bhutan, or
- (d) a Tibetan refugee who came over to India before the 1st January, 1962 with the intention of permanently settling in India; or
- (e) a person of Indian origion who has migrated from Pakistan, Burma, Sri Lanka, East African countries of Kenya, Uganda, the United Republic of Tanzania Formerly Tanganyika and Zanzibar), Zambia, Malawi, Zaire and Ethopia, with the intention of permanently settling in India:

Provided that a person belonging to category (b), (c), (d) and (c) shall be a person in whose favour a certificate of eligibility has been issued by the Government.

- (2) A person in whose case, a certificate of eligibility is necessary may be admitted to an examination or interview conducted by the Board or any other recruiting authority, but the offer of appointment may be given only after the necessary eligibility certificate has been issued to him by the Government.
- (3) No person shall be appointed to the Service by direct recruitment, unless he produces a certificate of character from the Principal Academic Officer of the University, College, School or Institution last attended, if any, and similar certificates from two other responsible persons, not being his relatives, who are well acquainted with him in his private life and are unconnected with his University, College, School or Institution.

Age.

5. No person shall be appointed to the Service by direct recruitment who is less than 17 years or more than 27 years of age, on the last date fixed for submission of the application to the Board.

Appointing 6. Appointments to the posts in the Service shall be made by authority, the Director.

Qualifica. 7. No person shall be appointed to the Service, unless he is in possession of qualifications and experience specified in Appendix 'B' to these rules.

Disqualification.

- 8. No person :--
 - (a) Who has entered into or contracted a marriage with person having a spouse living, or
 - (b) Who having a spouse living, has entered into or contracted a marriage with any person shall be eligible for appointment to any post in the Service:

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this rule.

9. Recruitment to the Service shall be made,-

Method of recruitment.

- (i) by promotion; or
- (ii) by direct recruitment; or
- (iii) by transfer or deputation of an official already in service of any State Government or the Government of India:

Provided that appointment to the post of Commercial Fisherman shall be made by selection, from amongst the Fishermen/Field Assistants/Extension Assistants, Supervisors having at least two years experience in the Fisheries Department on the merit to be determined on the basis of marks obtained in the test prescribed in Appendix F to these rules.

10. (1) Persons appointed to the Service shall remain on probation for a period of two years, if appointed by direct recruitpent, and one year, if appointed otherwise:

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Provided that-

- v(a) any period after such appointment spent on deputation on a corresponding or a higher post shall count towards the period of probation;
 - (b) any period of work in equivalent or higher rank, prior to appointment to the Service may, in the case of any appointment by transfer at the descretion of the appointing authority, be allowed to count towards the period of probation fixed under this rule; and
 - (c) any period of officiating appointment shall be reckoned as period spent on probation, but no person who has so officiated shall, on the completion of the prescribed period of probation, be entitled to be confirmed, unless he is appointed against a permanent vacancy.
- (2) If in the opinion of the appointing authority the work of ct of a person during the period of probation is not satisfactory,
 - (a) if such person is appointed by direct recruitment, dispense with his service; and
 - (b) if such person is appointed otherwise than by direct recruitment-

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(i) revert him to his former post ; or

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- (ii) deal with him in such other manner as the terms and conditions of the previous appointment permit.
- (3) on the completion of the period of probation of a person, the appointing authority may :-

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years.

- (a) if his work or conduct has, in its opinion, been satisfactory-
 - (i) confirm such person from the date of his appointment, if appointed against a permanent vacancy; or
 - (ii) confirm such person from the date from which a permanent vacancy occurs, if appointed against a temporary vacancy;
 - (iii) declare that he has completed his probation satisfactorily if there is no permanent vacancy; or
- (b) if his work or conduct has in its opinion, been not satisfactor,
 - (i) dispense with his services, if appointed by direct recruitment if appointed otherwise, revert him to his former post questions deal with him in such other manner as the terms are conditions of previous appointment permit; or
- (ii) extend his period of probation and thereafter pass such order, as it colubl have passed on the expiry of the first period of probation:

Provided that the total period of probation, including extension if any, shall not exceed three years.

Members of 11. (1) Fisheries Officers appointed to the Service shall, the service within one year from the date of his appointment to the Service, pass the to pass De-departmental examination as prescribed in the Apprendix 'E' to these examination rules.

(2) Firsheries Officer and technical staff shall get fisheries train'r g at Barrackpore/Calcutta/Agra on their turn.

In case of refusal by the official to undergo the said training the appointing authority with the approval of Government may stop his increment until he gets his training.

- (3) In order to pass the departmental examination a member shall have to obtain fifty per cent marks in each paper. A member getting sixty per cent or above shall be deemed to [have qualified] the departmental examination with credit.
- (4) if any officer fails so to pass the departmental examination his services may be terminated;

Provided that the Government may exempt any member of the Service from so passing the whole or any partient of the departmental examination or may extend the period within which the member of the Service shall so pass the examination.

- (5) The increments shall be regulated as under :-
 - (i) if a member of the Service passes the departmental examination within a period of two years, from the date of his appointment, he shall be entitled to get two increments, including that already earned by him, from the date, if any, following the last day on which the departmental examination is completed. However, he shall be entitled to get the third increment after the completion of three years service;
 - (ii) in case a member of the Service is allowed extension in the period within which the said examination is required to be passed, his next increment (s) for the period subsequent to that within which the departmental examination was to be passed, shall be released only from the date following the last day on which the examination is completed;
- (iii) if he fails to pass the departmental examination, or a part thereof, and is subsequently exempted by the Government from passing the, departmental examination or any part thereof, as the case may be his increments for the period subsequent to that within which the departmental examination was to be passed, shall be released from the date he is given such exemption;
 - (iv) further increments will normally be admissible on the dates on which they would have become otherwise due.

12. Seniority, *Inter se* of members of the Service shall be determined the length of continuous service on any post in the Service:

Seniority of members of Service.

Provided that where there are different cadres in the Service, the seniority shall be determined separately for each cadre:

Provided further that in the case of members appointed by direct recruitment, the order of merit determined by the Board, shall not be disturbed in fixing the seniority:

Provided further that in the case of two or more members appointed on the same date, their seniority shall be determined as follows:—

- (a) a member appointed by direct recruitment shall be senior to a member appointed by promotion or by transfer;
- (b) a member appointed by promotion shall be senior to a member appointed by transfer;
- (o) In the case of members appointed by promotion or by transfer, seniority shall be determined according to the seniority of such members in the appointments from which they were promoted or transferred; and
- (d) in the case of members appointed by transfer from different cadres, their seniority shall be determined according to pay, preference being given to a member, who was drawing a higher rate of pay in his previous appointment; and if the rates of pay drawn are also the same, then by the length of their service in the appointments, and if the length of such service is also the same, the older member shall be senior to the younger member.

Liability to serve.

- 13. (1) A member of the Service shall be liable to serve at any place, whether within or outside the State of Haryana.
 - (2) A member of the Service may also be deputed for service as under :-
 - (i) a company, an association or body of individuals whether incorporated or not, which is wholly or substantially owned or controlled by the State Government, a Municipal Corporation or local authority within the State of Haryana;
 - (ii) the Central Government or a company, an association or body of individuals., whether incorporated or not, which is wholly or substantially owned or controlled by the Central Government; or
 - (iii) another State Government, international organisation, an autonomous body not controlled by the Government, or a private body:
 - body;
 Provided that no member of the Service shall be deputed to the Central or any other State Government or any organisation or body referred to in clauses (ii) and (iii) except with his consent.

Leave, Pension or other matters. 14. In respect of pay, leave, pension and all other matters not express provided for in these rules, the member of the Service shall be governed by such rules and regulations as may have been, or may thereafter be adopted or made by the competent authority under the constitution of India or under any law for the time being in force made by the State Legislature.

Discipline Penalty and appeals.

15. (1) In matters relating to discipline, penalties and appeals, members of the Service shall be governed by the Punjab Civil Service (Punishment and Appeal) Rules, 1952, as amended from time to time by the Haryana Government:

Provided that the nature of penalties which may be imposed, the authority empowered to impose such penalties and appellate authority shall, subject to the provisions of any law, be such as are specified in Appendix 'C' to these rules.

(2) The authority competent to pass an order under clauses (c) and (d) of sub-rules (l) of rule 10 of the Punjab Civil Service (Punishment and Appeal) Rules, 1952, and the appellate authority shall also be as specified in Appendix 'D' to these rules.

Vaccination. 16. Every member of the Service shall get himself vaccinated and revaccinated, if and, when the Government so direct by special or general order.

Oath of Allegiance. 17. Every member of service, unless he has already done so shall be required to make the oath of allegiance to India and to the Constitution of India as by law established.

Power of Relaxation. 18. Where the Government is of the opinion that it is necessary of expedient to do so, it may, by order, for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons.

20. Nothing contained in these rules shall affect reservations and other Reservations concessions required to be provided for Scheduled Castes and other Backward Classes in accordance with the orders issued by the State Government in this regard from time to time, under clause (4) of article 16 of the Constitution.

21. Punjab Fisheries Rules, 1935 applicable to the State of Haryana Repeal and and corresponding to any of these rules which are in force immediately savings. before the commencement of these rules are hereby repealed:

Provided that any order made or action taken under the rules so repealed shall be deemed to have been made or taken under the corresponding provisions of these rules.

APPENDIX 'A'

(See rule 3)

Decionation of nost		Number of post		1000
to deliberation of post	Pormanent	Temporary	Total	Source, or pay
TECHNICAL				etani Etan Neo
Fisheries Officer	13	81	31	225-15-360/20-500
Sectional Officer (Civil)	1	4	4	200-10-280/15-400
Assistant. Fisherles Officer	ŀ	80	80	160-10-280/15-400
Marketing Assistant	1	9	9	130_5_160/5_200
Salesman		'n	m	110_4-130/5-160/5-225
Commercial Fisherman	Ì	10	10	110-4-130/5-160/5-225
Driver	61	9	∞	110-4-130/5-160/5-180
Pumping Set Driver	-4		7	100-4-140/5-160
Laboratory Assistant	ľ	_	-	100-4-140/5-160
Fisheries Supervisor	1	. 7	7	100-4-140/5-160
Fisheries Extension Assistant	1	4	4	90-3-120/4-140
Fisheries Farm Assistant	l	ິຕ	3	90-3-120/4-140
Laborator Attendant	1	~	7	90-3-120/4-140

300-20-400/20-500/25-550	225-15-360/20-500	225—15—360/20—500	160-10-280/15-400	160—10—280/15—400	130-10-200/10-250	110-4-130/5-160/5-225+Rs 25	as special pay 110—4—130/5—160/5—225
	-		15	-	-	_	28
1	-	ī	8	1	-	1	91
-	1	1	7	-	i	ı	12
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	Scale)						1 A
Head Assistant	Accountant (Senior Scal	Statistical Assistant	Assistant/Accountant	Steno grapher	Cashier	Steno Typist	Clerks

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APPENDIX 'B'	(See rule 7)	TRAINITAT

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SOURCE SERVICES	Academic qualification and experience, prescribed for appointment by promotion or by transfer or by deputation	5	Pre-Medical or its equivalent with two years experience as Assistant Fisheries Officer.	Matric with Science with two years experience as Marketing Assistant.	Matric with Science with one year experience as Salesman.	Matric with Science, with 2 years experience as Laboratory Assistant and as Clerk in the Fisheries Department or Fisheries Supervisor or Fisheries.
Contract of	Percentage prescribed for appoint- ment by promotion, transfer and deputation	4	%05	%05	%05	%05
TECHNICAL	Academic qualifications and experience prescribed for direct recruitment	3	B. Sc. Zoology or B.F. Sc. (Bachelor of Fishery Science) as one of the subject as its equivalent	Pre-Medical or its equivalent	Matric with Science or its equivalent, with the knowledge of Fisheries, whether private or Government	Matric with Science
	Percentage prescribed for direct recruitment	2	%05	%05	%05	%05
And the latter than the control of	Designation of the post	3+2(x4)d91-1051-3-211-1	Fisheries Officer	Assistant Fisheries Officer	Marketing Assistant	Salesman

Farm Assistant or Fisheries Extension Assistant. Matric with Science having one year experience or Farm Assistant or Fisheries Extension Assistant or Laboratory Attendent.	Matric with Science with one year experience as Laboratory Attendent or other experience in the Fisheries Department.	One year experience as Field Assis-	One year experience as Field Assis-	Matric with one year experience as Field Assistant.	By selection on the basis of test to be conducted by the Departmental	Selection Committee as appointed by the Director amongst the Supervisor, Laboratory Assistant,	Assistant, Farm Assistant, Laboratory Attendent, Field Assistant, Fisherman, Fishermen-cum-Watchmen and Boatman.
Matric with Science 50% having knowledge in Fisheries, whether private or Government	% 001	Matric with knowledge 50% C	Matric with knowledge 50% O in Fisheries whether private or Government.	7 %001 ···	100% B		T G H
20%	:	20%	%05	•	:		
Fisheries Supervisor	Laboratory Assistant	Fisheries Extension Assistant	Farm Assistant	Laboratory Attendent	Commercial Fisherman	The state of the s	The condition of the co

5	Driving licence with one year experience as Cleaner.	Middle pass, possessing two years, experience of the Line with mechanical knowledge.	Section of the sectio	Batt Booth & Calistical	nd above	Assistant/Accountant/Stenographer in the Fisherics Department. Matric and above with four years ex-	Stenographer. Matric and above with three years	Carterion as cicarotypist.	
4	2002	%05			7001	%001	100%		~
3	Middle pass, possess- ing heavy vehicle driving licence.	Middle pass possess- ing two years experience of line with mechanical	private or Government. Possessing Diploma in	Civil Engineering from a recognised Institute. NON-TECHNICAL	:	:	:	, -	· () () () () () () () () () (
2	% 05	%05	2001			: ::::::::::::::::::::::::::::::::::::	:	-3	
	Driver photos (control of control	Pumping Set Driver	Sectional Officer (Civil)	1 Supolt.	Head Assistant	Accountant (Senior Scale)	Stenographer		is .

150% Matric and above with three years experience as Cashier.	Matric and above with five years experience as a Clerk/Stenotypist in the Department.	100% From amongest the Clerks with 2 years experience.	:	30% Matric with five years experience as Group D staff and Group C	than the Clerk.	Graduate with one subject in Economics or Mathematics or Agricultural Economics or Commerce or Statistics with 3 years experience as	Field Investigator, Matric or its equivalent with 7 years experience as Field Investigator.	
		1 - 21. 10 5 xxlax244 170	Matric with the Diploma in Stenograph having speed of 80 words per minute in Hindi.	Matric or its equiva- lent.	The selection of the selection and		With one paper in Statistics. in each subject from a re-	or Master Degree in Statistics, Graduate with one subject in
:		:	2001	70%		202		eridi assauli madamadan
Assistant/Aceauntant		Cashier	Steno Typist	Clerk		Statistical Assistant		

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3	Economics or Mathematics or Agriculture Economics or Commerce or Statistics. (b) In case of Master's Degree, one year	ing material relating to statistics compilation and analysis in any Government office.	In case of Graduate 3 years experience in collecting statistical material, compilea- tion and analysis.	
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	7	final Tappe- llete Autho-	1113, 11 di	9	Nii		*	100000000000000000000000000000000000000	disconnection of the second of
	Annallate	authority		0	Govern- ment				
	Authority	empowered to impose penalty		•	Director of Fisheries,	Haryana			
[See rule 15(1)]	Nature of penalty		3		Warning with a copy in the Charactor Roll;	(b) Censure;			gence or breach of orders; reduction to a lower post or time scale or to a lower scale in a time scale;
	Appointing authority		7		Director of (a) Fisheries, Haryana	(4)	9	(p)	•
·	Designation of post		_	Fisheries Officer		A 100 M	Assistant Fisheries Officer	Marketing Assistant Salesman	Commercial Fisherman Laboratory Assistant

APPENDIX 🛫

The state of the s	2		4 mercenta	5	9
Fisheries Supervisor Fisheries Extension Assistant Fisheries Farm Assistant	nt (2)	does not disqualify from future employment;	Director of Fisheries, Haryana	Govern- ment	N
Laboratory Attendent Sectional Officer (Civil) Driver		does ordinatily disqualify from			
Pumping Set Driver Head Assistant			4		
Statistical Assistant Assistant/Accountant		The second secon			ē Ž
Stenographer Cashier Cashier Steno-typist					
Clerks		(a) (b) (b) (a) (b) (b) (a) (b) (b) (b) (b) (b) (b) (b) (b) (b) (b			
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E	APPENDIX 'D' [See rule 15(2)]				
Designation of post	Nature of order	Authority empowered to make the order	Appellate authority	Second and final appe- llate authority, if any	
-	2	3	4	S	
Fisheries Officer Assistant Fisheries Officer Marketing Assistant	(i) Reducing or withholding the amount of ordinary additional pension admissible under the rules governing pension.	Director of Fisherics, Haryana	Government	Nii	17
Saleman Commercial Fisherman Laboratory Assistant	(ii) Terminating the appointment of a member of the Service otherwise than on his attaining the age fixed for superannuation.				
Fisheries Supervisor Fisheries Extension Assistant Fisheries Farm [Assistant Laboratory Attendent					

1	2 ST. FINGSTREE 3	4 5	4
Sectional Officer (Civil)	The sale of		
Driver Pumping Set Driver Head Assistant Accountant (Senior Scale)	Strictures of the stricture of the stric	di d	and to fighter a
Statistical Assistant			, ±
Assistant/Accountant Stenographer Cashier Steno-typist Clerks	A STATE OF THE STA	(A)	18
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Bi		100 418 10 418 10 418 10 418	

APPENDIX 'E'

[See rule (11)]

SYLLABUS FOR ACCOUNTS EXAMINATION AND PRACTICAL TEST

For Fisheries Officers:

Marks: 120

ACCOUNTS PAPER

- (i) Punjab C. S. R., Volume I, Part I, Chapters I to V, VIII (Rules 8.1 to 8.91, 8.113 to 8.140), IX, XII and XV.
- (ii) Punjab C. S. R., Volume I, Part II, Appendix I, 8. A, 12, 17, 20, 23 and 24.
- (iii) Punjab C. S. R., Volume II, Chapters I to VII, IX to XI, XIII and Appendix 2.
- (iv) Punjab C. S. R., Volume III, Chapters 1 to 3 (including Appendix A to S).
- (v) Punjab Financial Rules, Volume I, Chapter 1, 2, 4 to 8, 10, 12, 15, 17 to 19.
- (vi) Punjab Financial Rules, Volume II, Appendix 2 to 6, 10 to 12, 14 to 17 and 19.
- (vii) Financial Hand Book 2 Treasury Rules), Part I (Whole), Part II, Chapter II, III, rule 4.1 to 4.59, 4.92 to 4.109, 4.113 to 4.114, 4.119 to 4.140, 4.168 to 4.181 of Chapter IV and Chapter VI, Appendix B and C.
- (viii) Punjab Budget Manual, Chapter 1 to 3, 7 and 10 to 15, 18, 21, 26 to 28.

2. PRACTICAL TEST

Marks. 30

- 1. Swimming.
- 2. Net making.
- 3. Net operation.



(See rule 9)

SYLLABUS FOR THE COMMERCIAL FISHERMAN

PRACTICAL

- .1. Boating.
- 2. Diving.
- 3. Swimming.
- 4. Cast netting.
- 5. Net making and fabrication.
- Identification of aquatic plants, animal and all kinds of important species of fish.

Viva Voca.—Comprising subjects fishing crafts, fishing gears, fish marketing, fish conservation, fish cultur water temperature, turbidity, p H. (Hydrogen Concentration.), depth and area of water, Aqu., rium fish, Angling, fish preservation and recipes.

KULWANT SINGH,

Marks: 100.

Commissioner and Secretary to Government, Haryana,

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blis d'in the Haryana Government Gazette, Legislative Supplement dated the 24th June, 1980]

PART III

HARYANA GOVERNMENT

FISHERIES DEPARTMENT

Notification

The 30th May, 1980

G.S.R.70/Const./Art.309/80.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and all other powers enabling him in this behalf, the Governor of Haryana hereby makes the following rule regulating the recruitment and conditions of service of persons appointed to the Haryana Fisheries State Servic, Group B, Rules, namely:

PART I—GENERAL

- 1. These rules may be called the Haryana Fisherles Group B Service Shot Rules, 1980.
 - 2. In these fules, unless the context otherwise requires,-

Definitions.

- (a) "Commission" means the Haryana Public Service Commission;
- b) "direct recruitment" means an appointment made otherwise than by promotion or by transfer of an official already in the service of the Government of India or any State Government;
- (c) "Government!" means the Haryana Government in the Administrative Department;
- (d) "recognised university" means,-
 - (i) any university incorporated y law in India, or
 - (ii) in the case of a degree, diploma certificate obtained as a result of an examination held before the 15th August, 1947, the Punjab, Sind or Dacca University, or
 - (ill) any other university which is declared by Government to be a accognised university for the purpose of these rules.
- (e) "Service" means the Haryana Fisheries Department State Service Group B.

PART II-RECRUITMENT TO SERVICE

3. The Service shall comprise the posts shown in Appendix 'A' to these Number rules :

Provided that nothing in these rules shall affect the inherent right of of posts.

Government to make additions to or reduction in the number of

Nationality
domicile
and
character
character
dates
appointed
to the
Service.

- 4.* (1) No person shall be appointed to the Service, unless he is-
 - (a) a citizen of India; or
 - (b) a subject of Nepal; or
- (c) a subject of Bhutan; or
- (d) a Tibetan refugee who came over to India before the 1st January, 1962 with the intention of permanently settling in India; or
- (e) a person of Indian origion who has migrated from Pakistan, Burma, Srilanka, East African countries of Kenya, Uganda, the United Republic of Tanzania (formerly Tanganylka and Zanzibar), Zambla, Malawi, Zaire and Ethopia with the intention of permanently settling in India:
 - Provided that a person belonging to category (b), (c), (d) and (e) shall be a person in whose favour a certificate of eligibility has been issued by the Government.
- (2) A person in whose case a certificate of eligibility is necessary may be admitted to an examination of interview conducted by the Haryana Public Service Commission or any other recruiting authority, but the offer of appointment may be given only after certificate has been issued to him by the Government.
- (3) No person shall be appointed to the Service by direct recruitment unless he produces a certificate of character from the principal academic of the university, college, school or institution last attended. If any, and similar certificates from two other responsible persons not being his relatives who are well acquainted with him in his private life and are unconnected with his university, college, school or institution.

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- 5. No person shall be appointed to the Service by direct recruitment who is less than seventeen years or more than twenty-seven years of age, on the last date of submission of applications to the Commission.
- Appointing 6. Appointments to the posts in the Service shall be made by the Go-Authority vernment after consultation with the Commission.
- Qualifica-
- 7. No person shall be appointed to the Service, unless he is in possession of qualifications and experience specified in Appendix B to these rules.

Disqualification

- 8. No person—
 - (a) who has entered into or contracted a marriage with a person having a spouse living, or
 - (b) who having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to the

Provided that the Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and there are other grounds for so doing; exempt any person from the operation of this rule.

9. (1) Recruitment to the Service shall be made :-

(a) by promotion

50%; or

Method of recruitment

(b) by direct recruitment

50%; or

- (c) by transfer or deputation of a person already in the service of any State Government or the Government of India; provided no eligible person is available for promotion or direct recruitment.
- (2) When any vacancy occurs or is about to occur in the Service, the appointing authority shall determine in what manner such vacancy shall be filled.
- (3) Appointment to any post by promotion shall be made strictly on the basis of seniority-cum-merit and no person shall be entitled to claim promotion on the basis of seniority alone.
- 10. (1) Persons appointed to the Service shall remain on probation for Probation. a period of two years, if appointed by direct recruitment and one year, if appointed otherwise:

Provided that-

- any period after such appointment spent on deputation on a corresponding or a higher post shall count towards the period of probation;
- (b) in the case of an appointment by transfer, any period of work in equivalent or higher rank, prior to appointment to the Service may, at the discretion of the appointing authority, be allowed to count towards the period of probation fixed under this rule; and
- (c) any period of officiating appointment shall be reckoned as period spent on probation but no person who has so officiated shall, on the completion of prescribed period of probation be entitled to be confirmed, unless he is appointed against a permanent vacancy.
- (2) If, in the opinion of the appointing authority the work or conduct of a person during the period of probation is not satisfactory, it may—
 - (a) if such person is appointed by direct recruitment, dispense with his services; and
 - (b) if such person is appointed otherwise than by direct recruitment,—
 - (i) revert him to his former post; or
 - (ii) deal with him in such other manner as the terms and condition's of his previous appointment permit.

- (3) On the completion of the period of probation of a person, the appoint ing authority may,-
 - (a) If his work or conduct has, in its opinion, been satisfactory-
 - (i) confirm such person from the date of his appointment, if appointed against a permanent vacancy; or ...
 - (ii) confirm such person from the date from which a permanent vacancy occurs, if appointed against a temporary vacancy:
 - (iii) declare that he has completed his probation satisfactorily, if there is no permanent vacancy; or -
 - (b) If his work or conduct has in its opinion, been not satisfactory,
 - (i) dispense with his services, if appointed by direct recruitment, if appointed otherwise, revert him to his former post or deal with him in such other manner as the terms and conditions of his previous appointment permit; or
 - (ii) extend his period of probation and thereafter pass such order, as it could have passed on the expiry of the first period of probation:

Provided that the total period of probation, including extension, if any, shall not exceed three years.

- 11. (1) Every member of the Service, shall within two years from the iental date of his appointment to the Service, pass the departmental examination as amina- prescribed in the Appendix 'E' to these rules:
 - (2) If a member has already passed the departmental examination in both the papers in Haryana Fisheries Department State Service Group C with credit he shall not be required to pass the same in this Service.
 - (3) In order to pass the departmental examination, a member shall have to obtain 50 per cent marks in each paper. A member getting 66 per cent marks or above in each paper shall be deemed to have qualified the departmental examination with credit and he shall not be required to pass the said examination in Class I Service again.
 - (4) If any member fails to pass the departmental examination, his services shall be terminated; provided that the Government may exempt any member of the Service from passing the whole or any portion of the departmental examination or may extend the period within which the member of the Service shall pass the examination.

(5) The increments of a member of the Service shall be regulated as

(i) If a member of the Service passes the departmental examination · within a period of two years from the date of his appointment, he shall be entitled to get two increments, including that aread y earned by him from the date, if any, following the last day, on which the departmental examination is completed. Howevers he shall be entitled to get the third increment after the completion

next increment(s) for the period subsequent to that within which the departmental examination was to be passed, shall be released only from the date following the last day on which

the examination is completed;

(iii) If a member of the Service fails to pas the departmental examination, or any part thereof, and is subsequently exempted by the Government from passing the departmental examination or any part thereof, as the case may be, his increment(s) for the period subsequent to that within which the departmental examination was to be passed, shall be released from the date he is given such exemption;

(iv) further increments shall normally be admissible on the dates on which they would have become otherwise due.

12. The seniority, inter se of members of the Service shall be determined Seniority, by the length of continuous service on any post in the service:

Provided that where there are different cadres in the service, the seniority shall be determined separately for each cadre:

Provided further that in the case of members appointed by direct cruitment, the order of merit determined by the Commission shall not be disturbed in fixing the seniority:

Provided further that in the case of two or more members appointed on the same date, their seniority shall be determined as follows:—

- (a) a member appointed by direct recruitment shall be senior to a member appointed by promotion or by transfer;
- (b) a member appointed by promotion shall be senior to a member appointed by transfer;
 - (c) in the case of members appointed by promotion or by transfer, seniority shall be determined according to the seniority of such members in the appointments from which they were promoted or transferred; and.
- (d) In the case of members appointed by transfer from different cadres their seniority shall be determined according to pay, preference being given to a member, who was drawing a higher rate of pay in his previous appointment; and if the rates of pay drawn are also the same, then by the length of their service in the appointments, and if the length of such service is also the same, the older member shall be senior to the younger member.
- 13. A member of the Service shall be liable to serve under the State Liability to Government at any place whether within or outside the State of Haryana.

A member of the Service may also be deputed to serve under-(i) a company, an association or body of individuals whether incorporated or not, which is wholly or substantially owned or controlled by the State Government, a municipal corporation or

a local authority within the State of Haryana;

(li) the Central Government of a company, an association or body of individuals, whether incorporated or not, which is wholly or substantially owned or controlled by the Central Government;

(lif) any other State Government, an International organisation, an autonomous body not controlled by the Government, or a private body : -

Provided that no member of the Service shall be deputed to the Central or any other State Government or any organisation or body referred to in

clauses (ii) and (iii), except with his consent.

Pay

inc.

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14. In respect of pay, leave, pension and all other matters, not expressly provided for in these rules, the members of the Service shall be governed n or by such rules and regulations as may have been, or many hereafter be adopted or made by the competent authority under the Constitution of India or under any other law for the time being to force.

15. (1) In matters relating to discipline, penalties and appeals, members of the Service shall be governed by the Punjab Civil Services (Punishment

and Appeal) Rules, 1952, as applicable to the State of Haryana

Provided that the nature of penalties which may be imposed, the authority empowered to impose such penalties and appellate authority shall, subject to the provisions of any, be such as are specified in Appendix 'C' to the

- (2) The authority competent to pass an order under clauses (c) and (d) of the Sub-rule (1) of rule 10 of the Punjab Civil Service (Punishment and Appeal) Rules, 1952 and the appellate authority shall also be as specified in Appendix 'D' to these rules.
- 16. Every member of the Service shall get himself vaccinated and revaccinated if and when the Government so directs by a special or general
- 17. Every member of the Service unless he has already done so, shall be required to take the oath of allegiance to India and to the Constitution of India as by law established.
- ١£ 18. Where the Government is of the opinion that it is necessary expedient to do so, it may, by order, for reasons to be recorded in writing. relax any of the provisions of these rules with respect to any class or category or persons.
- 19. Notwithstanding anything contained in these rules the appointing authority may impose special terms' and conditions in the order of appointment of a person if it is deemed expedient to do so.
 - 20. The Punjab Fisheries Rules, 1935 are hereby repealed:

Provided that any orders made or action taken under the rules so repealed shall be deemed to have been made or taken under the corresponding provision of these rules,

7
APPENDIX A
(See rule 3)

No.	**************************************	nation of	* 140	Perma- nent	Tempo- rary	Total	- Scale of Pay	
1		2		3	4	5	6	
2	Officer	s Develo		3	6 1	9	Rs. 350—25—500/30—590 30—830/35—900 350—25—500/30—590/	

APPENDIX B

(See rule 7)

	(Bee time 1)	king,
Serial Designation of post	Academic qualifications and experience, if any, for direct recruitment and fransfer	Academic qualifications and experience, if any, for appointment by promotion
1 2	3	
1 Fisheries Develop- Officer 2 Fisheries Research Officer	I. (a) B.Sc. of a recognised University with Zoology as one of the subject.	(a) B.Sc. with Zoology from a recognised Uni- versity with ten years expe- rience as Fisheries Officer.
	(b) Post-graduate Training in Pisheries from Central Inland Fisheries Research Institute Barrackpore, Calcutta with 3 years practical experience of Fisheries Development Pro- gramme.	(b) One year training in Fisheries from the Central Indian Fisheries Research- Institute, Barrackpore Calcutta
	or 7 years experience in Fisheries Development after attainment of basic qualification.	
	or II. (a) M. Sc. Zoology with specialisation in Fish and Fisheries:	

(b) Four years experience in Fisheries Development after M.Sc.

III. Adequate knowledge of Hindi

APPENDIX C

Sr, Designation of post	Appoint- ing authority	Nature of Penalty	Authority empowered to impose penalty	Appellate authority
1 2	3 ;	4	5, .	6
1 Fisheries Develop- ment Officer	Govern- ment	(a) Warning with a copy in the personal file;	Head of Depart-	Govern- ment
2 Fisheries Research Officer		(b) Censure;	ment Ditto	Do
		(c) Withholding of increments including stoppage at an efficiency bar;	Ditto	Do
		(d) recovery from pay of the whole or part of any pecuniary loss caused to Government by negligence or breach of orders;	Ditto	.Do
		(e) reduction to a lower post or time scale or to a lower stage in a time scale;	Govern- ment	Do
		(f) removal from the Service which does not disqualify from future employment;	Do	Do
		(g) dismissal from the Service which does ordi- narily disqualify from future employment.	Do	Do

APPENDIX D

[See rule 15(2)]

Serial No.	Designation of post	Nature of order	Authority empowered to make the order	Appellat authorit
1 2	Fisheries Development Officer Fisheries Research Officer	(a) Reducing or withholding the amount of ordinary additional pension admissible under the rules governing pension	4 Government	5 Nii
	in the state of th	(b). Terminating the appoint- ment of a member of the Service otherwise than on his attaining the age fixed for super- annuation.		NII

APPENDIX E

(See rule 11)

The examination shall consist of the following papers having the marks noted against

Inland Fisheries Science and Circulars of the Fisheries Do-

2nd Paper ...

Accounts (With the aid of books)

120 marks

The Syllabus for the Account Paper shall be as follows :-

- (I) Punjab Civil Services Rules, Volume I, Part I. Chapters I to V, VII, VIII (Rules 8.1. to 8.91. 8.113 to 8.140), IX, XII and XV.
- (II) Punjab Civil Services Rules, Vol. L. Part II. Appendix I, 8, A, 12, 17, 20, 23 and 24.
- (III) Punjab Civil Services Rules, Vol., II Chapters I to VII; IX to XI, XIH and Appendix 2.
- (IV) Punjab Civil Services Rules, Vol. III, Chapters 1 to 3 (including Appendices 'A' to 'S').
- (V) Punjab Financial Hand Book, Part I, Chapters 1, 2, 4 to 8, 10, 12, 15, 17 to 19.
- (VI) Punjab Financial Rules, Volume II. Appendices 2: to 5, 10 to 12, 14 to 17 and 19.
- (VII): Punjab Financial Hand Book I (Treasury Rules, Part I, Part II), Chapters 2, 3 Rule 4-1 to 4.49, 4.92 to 4.109, 4.113 to 4.114, 4.119 to 4.140, 4.168 to 4.181 of Chapter IV & Chapter VI Appendix B & C.
- (VIIII). Punjab Budget Manual. Chapters I to 3, 7, 10 to 15, 18, 21, 26 to 28.
 - (IX) Introduction to Government Audit & Accounts Chapters 6, 7, 11, 13, 14, 15, 18, 21, 26 to 28.

KULWANT SINGH,

Commissioner and Secretary to Government, Haryana, Fisheries Department.

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